

(b) if so, the total allocation of Urea made to Andhra Pradesh during last three years;

(c) whether short supply of urea has adversely affected the prospects of Kharif crop there; and

(d) the steps taken by the Government to bridge the gap between demand and supply of urea?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c). The table below gives the allocation, availability and consumption of urea in Andhra Pradesh during the years 1993-94, 1994-95, 1995-96 and Kharif 1996 season :

	('000 tonnes)		
	Allocation	Availability	Consumption
1993-94	1907.69	2051.08	1717.18
1994-95	2010.01	2034.82	1791.24
1995-96	2142.34	2213.88	1828.45
Kharif 1996	1047.31	1026.40	991.38 (Estimated)

As the table above indicates the availability was adequate to support the consumption in each of the years.

(d) The gap between demand and supply of urea is bridged through imports. The indigenous production of urea is being augmented through further investment in expansion of the capacity through retrofit and revamp of the existing plants to reduce the dependence on imports.

[Translation]

#### Welfare Schemes in Rajasthan

560. PROF. RASA SINGH RAWAT : Will the Minister of WELFARE be pleased to state :

(a) the schemes being implemented in Rajasthan for the last three years under the schemes run by the Ministry of Welfare;

(b) the amount of money provided for these schemes alongwith the targets and achievements thereunder, year-wise;

(c) the number of persons and families benefitted under these welfare schemes;

(d) the details of the welfare schemes received from the Rajasthan Government;

(e) the time by which decision is likely to be taken thereon;

(f) the names of the institutions in Rajasthan provided grants under 'CAPART' during last three years; and

(g) the amount of money provided to them?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (g). The information is being collected and will be placed on the table of the House.

[English]

#### Parking of Vehicles

561. SHRI RAMSAGAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether parking of vehicles is not permitted by the Delhi Traffic Police in front of the Kendriya Bhandar near the Parliament House Reception Office;

(b) if so, the reasons thereof; and

(c) the steps taken to shift the traffic police control room from there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). There is no general restriction of parking of vehicles in front of Kendriya Bhandar. However, a limited restriction is imposed from security point of view at the time of movement of VVIPs.

(c) There is a police booth near the Kendriya Bhandar which is primarily used for security purposes when the Parliament is in Session.

#### Supply of Drugs by Super Bazar

562. SHRI JAI PRAKASH (Hardoi) : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "Bungling at Super Bazar left CGHS coffers empty by crores", appearing in the 'Indian Express', dated August 26, 1996;

(b) if so, whether a case of massive over charging in the supply of drugs from Super Bazar to Central Government Health Scheme Dispensaries had come to the notice of the Government;

(c) if so, the full details thereof;

(d) the action taken by the Government in the matter; and

(e) the measures taken to tone up the accounts Department and the Purchase Departments to ensure that there is no delay in the proper maintenance of accounts?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Yes, Sir. It is an old case and relates to 1989-90. The matter has been referred to Super Bazar.

(b) to (d) The Super Bazar, Delhi has informed that the matter is being enquired into by their Vigilance Department.

(e) The Super Bazar has informed that they are computerising their accounts and purchases to tone up the work in this regard.

#### National Grain Council and National Sugar Pricing Board

563. SHRI R. SAMBASIVA RAO :  
SHRI NARAYAN ATHAWALAY :

Will the Minister of FOOD be pleased to state :

(a) whether Government are contemplating to set up a National Grain Council and a National Sugar Pricing Board;

(b) if so, the constitution, functions and objectives thereof; and

(c) the time by which these bodies are likely to be set up?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :  
(a) The National workshop on "Quality Control & Grading System of Foodgrains in India" held on 30.10.1996 at New Delhi recommended, inter alia, establishment of a National Foodgrain Council. Govt. has not taken a decision thereon.

There is no proposal to set up a National Sugar Pricing Board.

(b) and (c). Question does not arise.

#### Highway Robberies and Other Crimes

564. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received reports regarding the highway robberies, stealing of vehicles and crossing over of the goods to the neighbouring countries;

(b) whether the Government have been urged to set up a cell to deal with such crimes; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The registration, investigation, detection and prevention of crime is primarily the concern of the State Governments. However, on issues relating to cross-border crime the Central Government also interacts with the neighbouring countries.

#### Cases Handled by CBI

565. SHRI SRIBALLAV PANIGRĀHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the cases CBI handled during the last two years, crime-wise;

(b) the number and details out of these cases where charge-sheets are yet to be filed; and

(c) the reasons for delay in filing the charge-sheets, case-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Bhopal Gas Tragedy

566. SHRI SUSHIL CHANDRA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of compensation courts functioning in Bhopal for disposing of cases of Bhopal Gas Tragedy;

(b) whether the number of courts have decreased in comparison to earlier; and

(c) the time by which a separate court for each of the 66 wards of the Bhopal city is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS : (SHRI SIS RAM OLA) : (a) and (b) Yes, Sir, at present 37 courts are functioning. Office of the Welfare Commissioner has informed that setting up of additional courts is depending upon the availability of judicial officers from the High Court of Madhya Pradesh.

(c) As the work of disposal of claim cases has been completed in some wards, the Presiding Officers from those courts could also be allocated the work relating to other wards where the courts may not have been set up.

[English]

#### Environmental Tribunal

567. SHRIMATI VASUNDHARA RAJE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have any proposal to set up Environmental Tribunal soon.

(b) if so, the main objectives of setting up of such a Tribunal; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) Yes, Sir

(b) The National Environment Tribunal Act, 1995 has been enacted to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance and for the establishment of a National Environment Tribunal for effective and expeditious disposal of cases arising from